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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


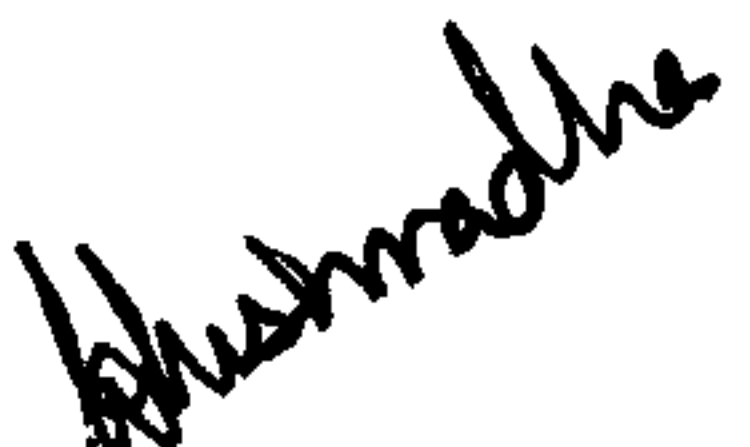


C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: United Ships Repairs & Marine Works Pvt Ltd.  
V/s.  
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Prachi Wazalwar	Counsel.	Petitioner	
2.	CA. Sanjay Ruia	Professional Representative	Petitioner	<u>S.K. Ruia</u>
3.	Shradha Agrawal	Advocate	Petitioner	
4.	Saurabh N. Soparkar	Sr. Adv.	Resp.	
5.	Jaimin R. Dave	Adv.	Resp	
6.	Priyank Dave	Adv.	Resp	

**ORDER**

Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Prachi Wazalwar with Learned Advocate Ms. Shradha Agarwal present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave with Learned Advocate Mr. Priyank Dave present for Respondent.

Additional affidavit filed by Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent on the aspect whether this petition can be taken up for hearing in view of pendency CP(IB) 190/PB/NCLT2017 before special bench, New Delhi.

In view of the decision of Hon'ble High Court of Bombay in Company Application no. 572/2017 in company petition no. 434/2015 dated 05.01.2018 and decision of Hon'ble NCLAT, New Delhi in Comp Appeal (AT) (INS) 7/2017 it appears this matter can be proceeded further on merits on all aspects including the pendency of winding up petition before Hon'ble High Courts without keeping the matter pending awaiting the decision CP(IB) 190/PB/NCLT/2017 pending before Special Bench, New Delhi.

Heard arguments of learned Counsel for Petitioner in part.

For continuation of arguments of learned Counsel for petitioner and arguments of learned Counsel for Respondent, list the matter on 14.02.2018.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 30th day of January, 2018.